

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) : (a) Yes, Sir.

(b) According to a sample survey conducted in 1633 vehicles, it was found that 50 per cent of two-wheelers and cars and 40 per cent of three-wheelers exceeded the prescribed carbon monoxide emission limits.

(c) No, Sir.

(d) Air pollution is one of the causes of breathing trouble.

(e) The steps taken to check pollution from vehicles include the following :

- (i) Standards for vehicular exhausts have been laid down for enforcement through the Transport Directorate;
- (ii) The Petroleum Industry has been asked to progressively reduce the lead content in petrol; and
- (iii) Emission limits for polluting industries have been laid down and the industries have been directed to comply with the standards on a time bound basis.

[English]

Definition of the term "Cement"

2863. SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI : Will the Minister of INDUSTRY be pleased to state :

(a) whether the definition of the term 'Cement' as it existed in the Import Cement Control Order, 1978 has been changed after the introduction of partial decontrol of cement in 1982; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) and (b). Prior to 28.2.1982 all varieties

of cement whether manufactured in India or imported were under the price and distribution control (except the varieties like oil-well cement and white cement on which there was no price and distribution control). On 28.2.1982, Government introduced a Policy of partial decontrol of cement and thereafter no fresh imports were resorted to under the provisions of the "Imported Cement Control Order, 1978." All fresh imports of cement after that date have taken place in accordance with the Import Policy of the Government of India announced from time to time, for the relevant year. Hence, there was no question of amending the definition of 'Cement' as given in the Imported Cement Control Order, 1978.

Use of brand name "7 O'Clock" by India Shaving Products Ltd.

2864. SHRI ANANDA PATHAK : Will the Minister of INDUSTRY be pleased to state :

(a) whether the use of the brand name "7 O'Clock" by India Shaving Products Ltd. has been taken up with the Monopolies and Restrictive Trade Practices Commission as it tends to mislead the consumer into believing that the blade is a foreign made; and

(d) if so, the action taken in the matter ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) and (b). The M.R.T.P. Commission has instituted two enquiries against M/s. Indian Shaving Products Ltd., Bhiwadi, Rajasthan and others for indulging in an unfair trade practice arising out of the use of the brand name '7 O'Clock' for the blades manufactured by the company. The Commission is empowered to take appropriate action in all such cases as per the provisions of the Monopolies and Restrictive Trade Practices Act, 1969, relating to unfair trade practices.

Bringing down margin of profits

2865. SHRI KAMLA PRASAD SINGH : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :